

SHRI RAMEWARPATIDAR: Sir, I introduce the Bill.

Bill to amend the Medical Termination of Pregnancy Act. 1971.*

The motion was adopted

15.36 1/2 hrs.

[*Translation*]

CONSTITUTION (AMENDMENT) BILL*

KUMARI UMA BHARTI: Sir, I introduce the Bill.

(*Amendment of Article 350A*).

[*English*]

SHRI SHAHABUDDIN SYED (Kishanganj): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

15.38 hrs.

ONE-FAMILY ONE-POST (IN GOVERNMENT SERVICE) BILL*

[*English*]

MR. CHAIRMAN: The question is:

SHRI C.P. MUDALA GIRIYAPPA (Chitradurga): I beg to move for leave to introduce a Bill to provide for appointment of only one member of a family in public services and posts in connection with the affairs of the Union.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SHAHABUDDIN SYED: I introduce the Bill.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a bill to provide for appointment of only one member of a family in public services and posts in connection with the affairs of the Union."

15.37 hrs.

MEDICAL TERMINATION OF PREGNANCY (AMENDMENT) BILL*.

The motion was adopted

(*Amendment of Section 3 and 4*)

SHRI C.P. MUDALA GIRIYAPPA: I introduce the Bill.

[*Translation*]

15.39 hrs.

KUMARI UMA BHARTI (Khajurato): Sir, I beg to move for leave to introduce a Bill further to amend the Medical Termination of Pregnancy Act. 1971.

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of Article 371*)

[*English*]

[*English*]

MR. CHAIRMAN: The question is:

SHRI UTTAMRAO DEORAO PATIL (Yavatmal): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

"That leave be granted to introduce a

MR. CHAIRMAN: Motion moved:

"That the leave be granted to introduce a Bill further to amend the Constitution of India."

[*Translation*]

SHRI DATTA MEGHE (Nagpur): Mr. Chairman, Sir, I rise to oppose this bill, because the provision introduced by the hon. Member in this Bill requires the constitution of the Board before October 19, 1991. My submission is that there was no need to introduce this Bill. I would like the hon. President to issue an ordinance for setting up a Board, because the proposal to this effect has already been approved unanimously by the members in Maharashtra Legislative Assembly. An agitation has been going on in Vidarbha and Marathwada for the last 2-3 years. When Shri Rajiv Gandhi went there for his election campaign, he had given an assurance to set up the Board as soon as his Government came into power. Similar promises were made by Shri Vishwanath Pratap Singh and Shri Chandrashekhar. Despite the repeated assurances given by our leaders the Board has not been constituted so far. As a result of it the educational and industrial development required there has not taken place. In this way, the constitutional provision has not been implemented so far. Therefore the participation of the Government of Maharashtra has also become significant in this regard. The Government should issue an ordinance so that the longstanding demand of the lakhs of people for setting up a Board could be fulfilled immediately.

The hon. Member Shri Patil also belongs to Vidarbha and he knows each and everything. It would not be improper if the matter is discussed in the House. But so far as the matter of setting up the Board is concerned, I would suggest that the Board should be constituted immediately latest by October, 19.

MR. CHAIRMAN: At the moment you cannot speak on merit of the Bill.

SHRI DATTA MEGHE: It has been a longstanding demand of the people of our area. Whatever provisions are made by the Government of Maharashtra are proved futile due to non-allotment of funds. Shri Vishwanath Pratap Singh, Shri Chandrashekhar and then Shri Rajiv Gandhi-one after the other gave the assurance to the people to set up Board immediately, but in vain. Therefore, bringing the bill in the House will further delay the execution of the proposal, we want the Board to be set up.

SHRI UTTAMRAO DEORAO PATIL (Yavatmal): Mr. Chairman, Sir, I do not think that the Bill I have moved and the views expressed by Shri Datta Meghe clash with each other. I have suggested that the hon. President should issue an order latest by september 30 for setting up the Board positively before October 19, 1991. It would not be a matter of objection even if the Government proposes to set up the Board earlier than that. It would be in the interest of the backward areas of Vidarbha, Marathwada and the rest of Maharashtra if the Board is set up. Therefore, instead of opposing the Bill Shri Meghe should urge the Government to set up the Board at the earliest.

[*English*]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted

SHRI UTTAMRAO DEORAO PATIL: I introduce the Bill.